

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3635
ANSWERED ON:30.07.2009
INSPECTION OF PSUs
Pradhan Shri Nityananda

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Registrar of Companies have the authority to carry out inspection of Public Sector Companies under Section 209A of the Companies Act, 1956;
- (b) if so, whether the Registrar of Companies has conducted any inspection of PSUs in the recent past;
- (c) if so, the details of such companies; and
- (d) the outcome thereof?

Answer

THE MINISTER OF CORPORATE AFFAIRS(SHRI SALMAN KHURSHID)

- (a) Yes,Sir.The inspections under Section 209A of the Companies Act, 1956 are carried out by the field offices of the Ministry which include inspection wing in the Regional Offices and Registrars of Companies. Inspections are generally conducted on the basis of investor complaints, irregularities noticed during the scrutiny of documents, adverse comments in the auditor's report and references received from other Government departments/agencies pointing out violations of the provisions of Companies Act, 1956.
- (b) No,Sir.
- (c)&(d) Do not arise.